GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:134 ANSWERED ON:13.03.2012 ILLEGAL IMMIGRANTS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of foreigners are illegally staying in the country;
- (b) if so, the details thereof, State-wise and UT-wise, alongwith number of illegal persons detected during each of the last three years and the current year, country-wise;
- (c) whether the illegal foreigners are also reported to have been involved in various crimes in the country;
- (d) if so, the details of such cases reported during the said period, country-wise; and
- (e) the details of foreigners deported during the said period, country-wise alongwith the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): A number of foreign nationals who have come on valid travel documents have been found to be overstaying in the country. Details of foreign nationals found to be overstaying during the years 2008, 2009 and 2010, State-wise & UT-wise and country-wise, are given in Annexure. The data for the year 2011 and current year 2012 (till February) has not been compiled.
- (c) & (d): Instances of violation of the law and involvement in illegal activities by foreign nationals have been reported. Registration of cases and action thereon comes within the purview of police stations and State Governments/ Union Territory Administrations concerned. Statistical data of this nature is not centrally maintained.
- (e): Details of foreign nationals deported during 2008, 2009 and 2010, country-wise, are given in Annexure. Data for the year 2011 and current year (till February, 2012) has not been compiled. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. Central Government is also implementing a Mission Mode Project on Immigration, Visa and Foreigners Registration & Tracking (IVFRT) which will also facilitate improved tracking of foreigners by integrating and sharing information captured during visa issuance at Missions, during immigration check at the Immigration Check Posts (ICPs) and during registration at the Foreigners Regional Registration Offices (FRROs)/ Foreigners Registration Offices (FROs).